

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 219
IB-325/ND/2020**

IN THE MATTER OF:

M/s. Resbird Technologies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Travel Planners Ltd. & Ors.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

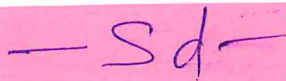
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Virender Mehta, Mr. Tarak
Saha, Advocates.**

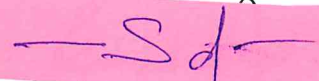
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. Let Registry as well as Learned Counsel for the Operational-creditor serve notice by e-mail and speed post to the Corporate-debtor within two weeks. Matter is adjourned to 29.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**